

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:324
ANSWERED ON:17.12.2012
DISPUTE REDRESSAL MECHANISM
Adhalrao Patil Shri Shivaji;Ray Shri Rudramadhab

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government has any effective dispute redressal mechanism for settlement of claims of private contractors involved in the National Highways projects in the country;
- (b) if so, the details thereof including the number of cases of financial disputes/claims of private contractors resolved/cleared during the last three years and the current year and the number of such claims still pending for settlement;
- (c) whether the Government proposes to set up a Settlement Negotiation Committee for one time resolution of financial disputes and pending financial claims of the private contractors;
- (d) if so, the details thereof and the time by which it is likely to come into existence; and
- (e) the other efforts made/being made by the Government in this regard?

Answer

MINISTER OF ROAD TRANSPORT AND HIGHWAYS (DR. C. P. JOSHI)

(a) to (e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 324 FOR ANSWER ON 17.12.2012 ASKED BY SHRI ADHALRAO PATIL SHIVAJI AND SHRI RUDRA MADHAB RAY REGARDING DISPUTE REDRESSAL MECHANISM

(a) Yes Madam.

(b) For settlement of claims, well laid down dispute redressal mechanism exists in the contract/concession agreement document both for public funded projects and projects implemented through Public Private Partnership. Total 36 cases have been resolved during last 3 years and current year (till November, 2012). Total 273 cases are pending for settlement.

(c) to (e) An Independent Expert Group (IEG) headed by a retired Judge of a High Court has been formed for dispute resolution as per recommendations of the committee headed by Shri B.K. Chaturvedi (Member, Planning Commission). Mechanism is also being put in place by National Highways Authority of India (NHA) for one time settlement of claims.